

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A No. 204/97

Shri A.K. Singh Mittal..... Applicant(s)
- vs -

Union of India & others..... Respondent(s)

In person..... Advocate for the Applicant(s)

Mr. B.K. Sharma, Rly. Sec..... Advocate for the Respondent(s)

Office Note	Date	Court Orders
-------------	------	--------------

10.9.97.

This application is made by Shri A.K.Mittal, In person against humiliation and defamation faced by him on Republic day on 26.1.97 and Independence day on 15.8.97 violating the Govt. of India's instruction.

This application is in form and within time and accompanied by an I.P.C. for Rs. 50/-.

Laid for favour of kind perusal and necessary orders.

10/9/97
S.O. (5)

Dy. Registrar

26.9.97

6.11.97

pg

4/12/97

4/12/97

4/12/97

Mr A.K.Mittal is present in person. Mr B.K.Sharma, learned Railway standing counsel prays for time to get instruction.

List on 6.11.97 for admission.

6
Member

Vice-Chairman

pg

29/11

6.11.97

Issue notice on the respondents by registered post.

List on 4.12.97 for written statement and further orders.

6
Member

pg

4/12/97

4/12/97

4/12/97

4/12/97

4/12/97

4/12/97

4/12/97

Application is admitted.

Issue notice on the respondents by registered post.

List on 4.12.97 for written statement and further orders.

6
Member

Vice-Chairman

Two weeks further time allowed for filing of written statement. List it on 18.12.97.

The applicant appearing in person has to pay fine if any person is ordered

17.11.97.
Notice has been received on 13.11.97 and issued to the concerned parlance. Despatched No. 3426-27

Dt. 17.11.97

from

4.12.97 Two weeks further time allowed for filing of written statement. List it on 18.12.97.

3.12.97

Service report of 11
awarded.

② No written statement
has been filed by the
respondents.

Member

Vice-Chairman

nkm

SB
8/12

Box

15.12.97

Notice duly served
on Report No. 2.

Box

1) No. W/S to GM (W)
2) Notice duly served on
R. No. 2.

17/12

17/12
Copy of the order has
been sent to the D/ceo
and is being sent to
the respondents.

Please comply.

17/12/97

Received Copy
A. K. Mittal 19.1.98
(Ajendra Kumar Mittal)

8
V 91 pg

18.12.97 This application has been filed by the applicant who is appearing in person. His grievance is that he, being the senior most officer, was not allowed to hoist the National Flag, which according to him, he is entitled to. In this regard, two representations - Annexure A-3 and A-4, dated 15.2.97 and 9.8.97 respectively, had been filed before the General Manager, N.F.Railway. But the representations have not yet been disposed of. Hence the present application.

We have heard Sri A.K. Mittal who is appearing in person and Mr. B.K. Sharma, learned Railway standing counsel. After hearing the counsel for the respondents and the applicant in person, we feel that it will be expedient if the authority dispose of the representations giving reasons and this must be done on or before 10.1.98. If the applicant is still aggrieved, he may approach this Tribunal. Application is disposed of.

Considering the entire facts and circumstances of the case however, we make no order as to costs.

Member

KB
Vice-Chairman